

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-512**

CP (CAA) No.-91/230/232/PB/2021  
CA/473/2022

**IN THE MATTER OF:**

Experience Projects Pvt. Ltd. & Anr. With Experience  
Investments & Finance Pvt. Ltd.

**....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 15.03.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Nahta, PCA, Mr. Rishabh Sachdeva,  
Mr. Ujjawal Mendiratta, Ms. Shruti Priya Sharma,  
Adv.  
For the Respondent :  
For the IT Deptt. : Mr. Puneet Rai, Mr. Nikhil Jain, Adv.  
For the OL : Ms. Hemlata Rawat, Adv.  
For the RD : Ms. Shankari Mishra, Adv.

**ORDER**

Heard the arguments advanced by Ld. Counsel for the Applicants as well as proxy counsel for the RD. Ld. Counsel for the Income Tax Department are also present. Order in this matter is **reserved**.

**CA/473/2022:-**

Heard the submissions made by Ld. Counsel for the Applicant. This is an application filed under Rule 11 of NCLT Rules, 2016 for modification/amendment to withdraw the Transferor Company 15, Transferor Company 16, Transferor Company 17 and Transferor Company 18 from the said scheme of amalgamation. Ld. Counsel today has submitted that he was

instructed to withdraw the present application. Therefore, the present application is **dismissed as withdrawn**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**